

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

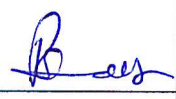
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PRESENT: HON'BLE SHRI BHASKARA PANTULA MOHAN – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 02.03.2021 AT 10.30 AM

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|----------------------------------|----------------------------|
| TRANSFER PETITION NO. | TCP (IB) NO. 98/7/AMR/2019 |
| COMPANY PETITION/APPLICATION NO. | CP (IB) NO. 284/7/HDB/2019 |
| NAME OF THE COMPANY | Sri Teja Bio Fuel Pvt Ltd |
| NAME OF THE PETITIONER(S) | Bank Of India |
| NAME OF THE RESPONDENT(S) | Sri Teja Bio Fuel Pvt Ltd |
| UNDER SECTION | 7 OF IBC |

Counsel for Petitioner(s):

| Ries | | | | |
|------|------------------------|-------------|------------------------|--|
| | Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
| | P. Suseela | Advocate | 9848470223 |  |
| | | | | |

Counsel for Respondent(s):

| Ries | | | | |
|------|------------------------|-------------|------------------------|-----------|
| | Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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ORDER

The counsel for the Petitioner informed this Bench that the bank is considering for one time settlement proposal with the Respondent and hence sought time. Time granted. List the matter for further consideration on 05.04.2021.


MEMBER JUDICIAL